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O.A. 1152/91

24.10.91

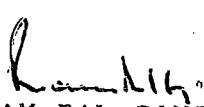
PRESENT: Sh. Mahesh Srivastava, counsel for the applicant.

Sh. P. P. Khurana, counsel for the respondents.

According to Sh. Mahesh Srivastava the impugned order has been withdrawn. <sup>by the Respondents.</sup> He has filed the office order dated 28.8.91. He has been directed by the respondents that all his dues will be paid. In view of the order passed by the respondents on 28.8.91, in our opinion, nothing remains in this O.A. to be adjudicated. In view of such a situation it appears that the O.A. filed by the applicant has become infructuous. Hence, this O.A. is dismissed as infructuous. But before parting we direct the respondents to make all the payments within a period of one month. If this direction is not complied with by the respondents, they shall be liable to pay interest @ 12% p.s. after the expiry of one month.

  
(B.N. DHOUNDIYAL)

MEMBER(A)

  
(RAM PAL SINGH)

VICE CHAIRMAN(J)